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CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

Contempt Application No. 49 of 1992

In
T.A. 1559 of 1987.

Hamid Ali Applicant

Versus

Union of India & others Respondents

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. K. Obayya, A.M.

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant

In this contempt application has made a compliant that the direction given by this Tribunal has not been complied with, vide its judgement dated 27.1.1992, A direction was given to the respondent to forward the representation of the applicant. The applicant, it has not been forwarded earlier and the proper authorities which decide the same with in the three month from the date of the communication of the order shall also be considered the case of the applicant for grant of crossing of efficiency Bar. The Counder affidavit, it has been stated that the compliance as the judgement the Checker departmental record has to be verified and such after verifying the old records. The representation have been disposed of vide its order dated 31.8.1992 and 10.9.1992. In respect of crossing of efficiency Bar seniority confirmation respectively and the copy of the such order have been filed. Thus, the order passed by the Tribunal has been complied with and no contempt has been committed and it appears the applicant and it is difficult to accept the applicant was

not in a position

not aware of the order have been passed and yet he has been resorted to move an application under the contempt side such frivolous application and contempt side are not to be entertained.

The application is dismissed with cost and notices are discharged.

R. Bhargava
A.M.

L
V.C.

LUCKNOW

Dated:- 5.2.93